CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, WEST ZONAL BENCH : AHMEDABAD

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 11126 of 2016-DB

[Arising out of Order-in-Original/Appeal No AHM-EXCUS-003-COM-42-15-16 dated 29.03.2016 passed by Commissioner of Service Tax-SERVICE TAX - AHMEDABAD]

Super Construction .... **Appellant**
2, Shree Ram Complex,
Radhanpur Road, MEHSANA, GUJARAT

VERSUS

Commissioner CGST & CE, Gandhinagar .... **Respondent**
Commissioner, Central GST & Central Excise, Custom House, Navrangpura AHMEDABAD,
GUJARAT- 380009

APPEARANCE :

None for the Appellant
Shri Sanjay Kumar, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)

DATE OF HEARING/ DECISION: 26.07.2024

FINAL ORDER NO. 11685/2024

RAMESH NAIR :

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that this appeal has come up for hearing on 04.12.2023, 17.01.2024, 22.02.2024, 18.03.2024, 17.04.2024, 03.05.2024, 13.06.2024 and today on 26.07.2024. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeal. Accordingly, the appeal is dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

2. Appellant is at liberty to approach this Tribunal if they wish to pursue the appeal by filing an application for restoration of appeal, which can be considered in accordance with law.

(Dictated and pronounced in the open court)

(Ramesh Nair)
Member (Judicial)

(C L Mahar)
Member (Technical)

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